

अथवा, अपेक्षाकृत उस निम्न दर पर कर खगंगा, जैसा भी मामला हो। ऐसा करते समय इस बात का विचार नहीं किया जायगा कि क्या ऐसी अन्तर्राज्यीय बिक्री पंजीकृत व्यापारी को की गई है अथवा अंजीकृत व्यापारी को।

(ख) चूंकि किसी भी हालत में अंजीकृत व्यापारियों को की जाने वाली बिक्री पर लगने वाली कर की दर, पंजीकृत व्यापारी को की जाने वाली अन्तर्राज्यीय बिक्री पर लागू दर से कम नहीं हो सकती, इसलिये केन्द्रीय बिक्री कर के ढांचे की समीक्षा का प्रश्न नहीं उठता।

Hotels run by I.T.D.C.

941. SHRI SHEO SAMPAT: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the names of various hotels run by India Tourism Development Corporation in the country and their locations;

(b) whether the managers and some other staff of the hotels are provided accommodation inside the hotels and also provided free food;

(c) the amount thus spent on their boarding and lodging inside the hotel calcutta on commercial rates; and

(d) whether in view of the heavy expenditure on them, Government propose to ask them to search accommodation outside and save the exchequer from this heavy loss being incurred on this account?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) the

India Tourism Development Corporation is at present running the following 15 hotels:

S. No.	Name of Hotel	Location
1	Ashoka Hotel	New Delhi
2	Akbar Hotel	New Delhi
3	Janpath Hotel	New Delhi
4	Lodhi Hotel	New Delhi
5	Ranjit Hotel	New Delhi
6	Qutab Hotel	New Delhi
7	Hotel Ashoka	Bangalore
8	Aurangabad Hotel	Aurangabad
9	Airport Hotel	Calcutta
10	Kovalam Hotel	Kovalam
11	Lalitha Mahal Palace Hotel	Mysore
12	Hotel Pataliputra	Patna
13	Laxmi Vilas Palace Hotel	Udaipur
14	Varanasi Hotel	Varanasi
15	Khajuraho	Khajuraho

(b) In most of the hotels, Managers, and a few cases other staff also, have been provided accommodation inside the hotel and also free duty meals so that they are available on call. For such accommodation, house rent at 10 per cent for unfurnished and 12/1-2 per cent for furnished accommodation is deducted from their salaries, except in cases where free accommodation is allowed as per the terms and conditions of appointment.

(c) Rs. 26,85,450.00 in an year.

(d) A committee has been constituted to review the scale of existing residential accommodation allotted to the General Managers/Managers/Assistant Managers of hotels/motels and travellers' lodges of the Corporation and to recommend suitable standards for such accommodation in respect of different establishments.